GOVERNMENT OF INDIA MINISTRY OFLABOUR AND EMPLOYMENT RAJYA SABHA QUESTION NO21.04.2010 ANSWERED ON EMPLOYMENT OF CHILDREN IN HAZARDOUS JOBS .

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Dr. Janardhan Waghmare

Will the Minister of COALLABOUR AND EMPLOYMENT be pleased to state :-

(a) whether Government is aware that children are employed in hard and hazardous jobs without caring for the Child Labour (Prohibition and Regulation) Act;

(b) whether Government is too lenient to the employers who exploit children belonging to poor families for cheap labour; and

(c) if so, what measures will be taken to save the future of the children?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

(a) to (c):Government is aware that there are incidences of employment of children in hazardous work. The State Governments, who are the appropriate authority under the Act in respect of most of the establishments within their jurisdictions to enforce the provisions of the Child Labour (Prohibition & Regulation) Act, 1986 and take punitive action and also launch prosecutions against the employers. The Union Government has been impressing upon the State Governments from time to time to improve enforcement of the provisions of the Act in their respective jurisdiction.